

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 23 OF 2024**

Mr. Naresh Chhetija and Another - Applicant

V/S

Maharashtra State Biodiversity Board and Others - Respondents

**WITH
APPLICATION NO.64 OF 2024
(Earlier Original Application No.173 of 2024)**

News Item titled "Trees felled for Eco-Park
leave behind barren land" appearing in
The Times of India dated 12.01.2024"

V/S

Principal Chief Conservator of Forests,
PCCF, Maharashtra Forest Department & Anr. -Respondents

**Additional Affidavit on behalf of Respondent No. 1 in O.A.
No.64/2024 and Respondents No.2,4,6 & 7 in O.A.No.23/2024**

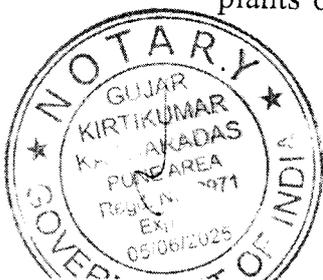
I, Shri. Mahadev Namdev Mohite, age 47 years, working as Deputy Conservator of Forest, Pune Forest Division, Pune hereby solemnly affirms on behalf of Respondent No. 1 in O.A. No.64/2024 and Respondents No.2,4,6 & 7 in O.A.No.23/2024

1. I state and submit that I crave leave of this Hon'ble Court to further add or amend the affidavit and / or file additional affidavit, if necessary. I say that, I have been authorized to file this affidavit on behalf of Respondent No. 1 in O.A. No.64/2024 and Respondents No.2,4,6 & 7 in O.A.No.23/2024.
2. I state that this Original Application was heard by this Hon'ble Tribunal on 22/05/2024. Upon hearing the parties this Hon'ble Tribunal made the following observations and gave directions in Para No. 7 of the Interim Order passed on that day.

...7. Thereafter, the learned counsel for respondent Nos.2, 6 and 7 drew our attention to Annexure-5 and at pages 152 and 153 thereof, specification sheets have been given of the work to be conducted, which are in tabular form from serial Nos. 1 to 23 and 1 to 19, respectively. During arguments, it was submitted by the learned counsel that at serial No.1 on page 152, removing Gliricidia and tall plantation has been wrongly mentioned. It is stated to be a clerical error. In fact, it was intended in respect of only "removing Gliricidia" and in place of that, local species have to be planted. It is stated by him that other activities which are recorded from serial No.2 to 23 on page 152 and from serial No.1 to 19 on page No.153 are not going to be undertaken. We direct learned counsel for respondent Nos.2, 6 and 7 to submit specific affidavit in that regard.
3. I state that, I am submitting this affidavit in view of the above directions.
4. I state that, at Annexure-5 (Page No. 152 and 153) specifications sheets have been given of the work to be conducted, which are in tabular form from serial Nos. 1 to 23 and 1 to 19 respectively. At serial No.1 on page No.152 it is stated as follows:

"Removing Gliricidia and Tall Plantations"

I state that it is wrongly stated as mentioned above due to a clerical mistake. It should be 'Removing Gliricidia and planting tall plantations' I state that in fact it was intended to remove only Gliricidia and to plant tall plants of local species. I further state that Gliricidia have been removed

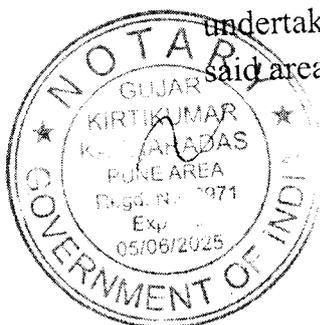


and tall plants of local species have already been planted as was intended at serial No.1 of page No. 52.

5. I further state that the works mentioned at Serial Nos. 1, 11, 13, 18 and 19 at page No. 152 are already been completed. All completed works are related to plantation activities these are namely.

1. Removing Gliricidia and planting tall plantations
11. Water Supply (water tank with water supply from tanker)
13. Pathway
18. Water Storage tank
19. Pipeline along with borewell

The remaining works stated at page Nos. 152 and 153 are not going to be undertaken. We will be refrain from creating any recreational activities in said area.



[Signature]
Respondent

Settled by,

[Signature]

Adv. Deepak Gupte.

The National Green Tribunal

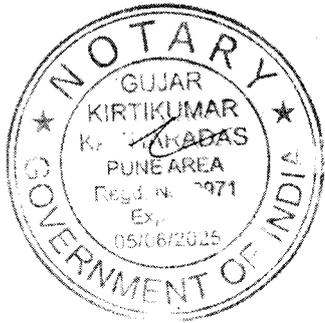
Western Zone Bench, Pune.

VERIFICATION

I, Shri. Mahadev Namdev Mohite, age 47 years, working as Deputy Conservator of Forest, Pune Forest Division, Pune hereby solemnly affirm on behalf of the State of Maharashtra Forest Department do hereby solemnly declares that what is stated in aforesaid paragraphs is true and correct to my knowledge and I believe the same to be true and correct.

Solemnly declared at Pune

This 21th day June, 2024



BEFORE ME
K. K. Gujar 21-6-24
K. K. GUJAR
NOTARY, GOVT. OF INDIA

Blit
Deponent

NOTED AND REGISTERED AS
SERIAL NUMBER 24/24

